

By E-Mail/Speed Post/ Special Messenger  
**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-06/ 11445/2024/A**

From :- **Smti. Jayashree Bora,**  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
The District & Sessions Judge,  
Baksa, Mushalpur

Dated Guwahati, the 04<sup>th</sup> December, 2024

Sub:- **Permission to avail LeaveTravel Concession (LTC)**

Ref:- Letter No.DJ/BAK/2024/4210, dated 21.11.2024

Sir,

With reference to the above, I am directed to inform you that Shri Arup Jyoti Baishya, Chief Judicial Magistrate, Baksa, Mushalpur has been allowed to avail LTC for the block period of 2022-2024 for travelling from Baksa to Jaisalmer via Guwahati-Jaipur-Jodhpur and return w.e.f. 22.12.2024 till 30.12.2024, along with his wife Smti. Dulumoni Haloi and minor daughter Ms. Himaghna Baishya (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Further, Shri Baishya has also been allowed to draw an advance payment of 80% towards his proposed LTC for the block period of 2022-2024, together with permission to encash 10 days earned leave as per relevant rules.

Shri Baishya may be informed accordingly.

Yours faithfully,

*Sd/-*

**JOINT REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/11446-11449/2024/A.

Dated 04<sup>th</sup> December, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Arup Jyoti Baishya, Chief Judicial Magistrate, Baksa, Mushalpur.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*[Signature]*  
**JOINT REGISTRAR (VIGILANCE)**

*[Signature]*  
4/12/24